

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
STARRED QUESTION NO.276
TO BE ANSWERED ON 16.03.2016

NUCLEAR SECURITY INITIATIVES

*276. SHRI PREM SINGH CHANDUMAJRA:
DR. RATNA DE (NAG):

Will the PRIME MINISTER be pleased to state:

- (a) whether the nuclear security initiatives in the country are compliant with International Atomic Energy Agency (IAEA) guidelines/protocol;
- (b) if so, the details thereof; and
- (c) if not, the steps taken to make it compliant with IAEA guidelines?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) to (c) A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.276 BY SHRI PREM SINGH CHANDUMAJRA AND DR. RATNA DE (NAG), FOR ANSWER ON 16.03.2016

- (a) Yes, Sir.
- (b) India is a party to the International Atomic Energy Agency's (IAEA) Convention on Physical Protection of Nuclear Material (CPPNM) and its 2005 Amendment. India's national implementation of physical protection measures for nuclear materials and facilities takes into account the guidance contained in IAEA's Nuclear Security Series documents, in particular IAEA's Information Circular 225 as revised. India also follows the guidance contained in the IAEA Code of Conduct on the Safety and Security of Radioactive Sources. Further, to ensure adherence to the regulatory requirements, India's Atomic Energy Regulatory Board (AERB) has developed a number of guideline documents for the regulation of (i) nuclear materials and nuclear facilities and (ii) radiation sources and radiation facilities. These documents draw extensively from IAEA's Nuclear Security Series documents covering various aspects of nuclear security. In addition, India also extensively participates and contributes in the development and review of these IAEA documents.
- (c) Does not arise.
